

UNSTARRED QUESTION No. 1948

TO BE ANSWERED ON 14TH DECEMBER, 2023

Progress of Dharmapuri to Coimbatore Pipeline Project

1948. DR. KALANIDHI VEERASWAMY:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the progress report of the Dharmapuri to Coimbatore petroleum pipeline project;
- (b) the details regarding the proposed route of the petroleum pipeline from Dharmapuri to Coimbatore and any modifications made to the initial plan;
- (c) whether the Government is aware of the fact that the contractors for Dharmapuri to Coimbatore pipeline project are not yet allotted for its implementation;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the current status of land acquisition for the said petroleum pipeline project?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री
(श्री रामेश्वर तेली)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI RAMESWAR TELI)**

(a) to (e) Bharat Petroleum Corporation Ltd. is implementing 356 kms Irugur (Coimbatore) to Devangonthi (Bangalore) petroleum pipeline which, inter-alia, comprises of Dharmapuri to Coimbatore pipeline section. This pipeline route is passing through Coimbatore, Tiruppur, Karur, Erode, Namakkal, Salem, Dharmapuri and Krishnagiri districts of Tamil Nadu and through Kolar & Bangalore Rural districts in Karnataka. The original route was primarily cross-country route which have now been aligned along National Highways/State Highways/Major District Roads/Other roads to the extent possible in consultation with Tamil Nadu Industrial Development Corporation Limited (TIDCO) and Tamil Nadu Government.

The status of pipeline progress is being regularly monitored by Ministry through various reports and review meetings. Further, contract for laying of pipeline has been awarded on 09.12.2023. Of 356 km pipeline, Right of Way (RoW) is required for 251 km, Right of Use (RoU) is required for only 105 km, out of which BPCL already has existing RoU of 71 km and it requires new RoU of 34 Km. Out of this 34 km, Gazette notification under Section 3(1) of P&MP Act, 1962 has been published for 13 km.